

**In the National Company Law Tribunal, New Delhi**  
**Registrar**

CP No. 1117/2016

**SECTION OF THE COMPANIES ACT: 433 (e) & (f), 434 (1)(a) & 439**

**In the matter of:**

**Ravi Bhushan Goel & Anr.**

..... **Petitioner**

**VS.**

**M/s. Earth Infrastructure Limited**

..... **Respondent**

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**Order deliver on 12.07.2017**

**Coram: Shiv Ram Bairwa, Registrar**

For the Petitioner (s) : Shri Harangad Singh, Advocate

For the Respondent (s) : None Appeared

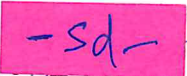
**ORDER**

This matter was received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7<sup>th</sup> December, 2016 issued by Ministry of Corporate Affairs, Government of India.

The counsel for petitioner has filed compliance affidavit in terms of Rule 5 Companies (Transfer of pending proceedings) Rules 2016 on 13.6.2017.

The counsel for the petitioner has filed affidavit of service today.

List the matter before the Hon'ble Principal Bench on 28.7.2017.

  
**(Shiv Ram Bairwa)**  
**Registrar**